

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**MUMBAI**  
**WEST ZONAL BENCH**

**Excise Appeal No. 85853 of 2013**

(Arising out of Order-in-Appeal No. BR/22-23/TH-I/2012 dated  
11.01.2013 passed by the Commissioner of Central Excise (Appeals),  
Mumbai I)

**R C Jain**

**9/B Raj Kamal, 3<sup>rd</sup> Floor,  
Carter Road, Borivli (E)  
Mumbai**

**.....Appellant**

**Vs.**

**Commissioner of Central Excise, Thane I**

**4<sup>th</sup> Floor, Navprabhat Chambers  
Ranade road, Dadar, Mumbai**

**.....Respondent**

**APPEARANCE:**

None for the appellant

Shri P.K. Acharya, Superintendent (AR) for the respondent

**CORAM: Hon'ble Mr C J Mathew, Member (Technical)  
Hon'ble Mr Ajay Sharma, Member (Judicial)**

**FINAL ORDER No: A/85990/2023**

DATE OF HEARING: 21-06-2023

DATE OF DECISION : 21-06-2023

**Per: Coram**

On communication of death certificate of the appellant from  
the counsel for Mr R C Jain (since deceased), the appeal stands abated

under rule 22 of Customs, Excise and Service Tax Appellate Tribunal  
(Procedure) Rules, 1982.

(Dictated and pronounced in open Court)

**(Ajay Sharma)**  
**Member (Judicial)**

**(C J Mathew)**  
**Member (Technical)**

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